
(2021) 01 RAJ CK 0115
In the Rajasthan High Court
Case No : Criminal Miscellaneous (Petition) No. 12 Of 2021

Pinki	Vs	APPELLANT
State Of Rajasthan And Ors		RESPONDENT

Date of Decision : 11-01-2021

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 482
Indian Penal Code, 1860 — Section 143, 323, 354

Citation : (2021) 01 RAJ CK 0115

Hon'ble Judges : Manoj Kumar Garg, J

Bench : Single Bench

Advocate : Bhagat Dadhich, Rajlaxmi Singh Choudhary

Final Decision : Disposed Of

Judgement

The instant misc. petition under Section 482 Cr.P.C. has been filed by the petitioner-complainant with the limited prayer that the Investigating Agency may be directed to conduct fair and impartial investigation in FIR No.407/2020, Police Station Gulabpura, District Bhilwara, for offences under Sections 323, 143, 354 of IPC.

Learned Public Prosecutor states that the Investigating agency is already conducting free and fair investigation, however, if any material is brought on record by the petitioner the same shall be considered by the prosecution strictly in accordance with law before completing the investigation.

In light of the aforesaid assurance of the Public Prosecutor, the present misc. petition is disposed of with a direction to the petitioner to submit a representation before the concerned Superintendent of Police, who shall decide her representation strictly in accordance with law.

The instant misc. petition is disposed of accordingly.